

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.42/2007

Wednesday this the 17th day of January, 2007.

**CORAM:**

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN  
HON'BLE DR. K. B. S. RAJAN, JUDICIAL MEMBER

1. K. Parameswaran, J/E. 826,  
Helper Grade I,  
Office of the Senior Section Engineer  
(Electrical), Southern Railway, Coimbatore.
2. R. Jayasankar, J/E, 830,  
Helper Grade I,  
Office of the Senior Telecommunications  
(Electrical)/EMW/S & T, Southern Railway,  
Podannur.
3. A. Ismayil, J/E 1157,  
Khalasi Helper Gr.I,  
Senior Section Engineer, (Power),  
Southern Railway, Palakkad.
4. C. Radhakrishnan, J/E 835,  
Khalasi Helper Gr.I, Office of the  
Senior Section Engineer (Electrical Pumps),  
Southern Railway, Palakkad. Applicants

(By Advocate Shri.P.Santhosh Kumar)

VS.

1. Union of India represented by the General Manager, Southern Railway, Headquarters, Park Town, Chennai – 3.
2. The Divisional Railway Manager, Southern Railway, Palakkad Division, Palakkad.
3. The Senior Divisional Personnel Officer, Southern Railway, Palakkad Division, Palakkad. Respondents

(By Advocate Shri Thomas Mathew Nellimoottil)

The application having been heard on 17.1.2007 the Tribunal on the same day delivered the following

ORDER

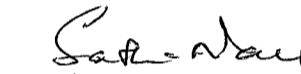
HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

The applicants are aggrieved by non-grant of ACP benefits which were granted to their juniors by Annexure A-1 order dated 20.4.2006. The applicants have made representations at A-3 to A-6 dated 11.10.2006 to the 3<sup>rd</sup> respondent pointing out that their juniors have been granted the ACP benefits, which are not yet disposed of. We notice that the representations are dated 11.10.2006. The applicants should have waited for the statutory period of six months before approaching this Tribunal. The O.A. being premature, the same is dismissed. No costs.

Dated the 17 th January, 2007.



Dr.K.B.S.RAJAN  
JUDICIAL MEMBER



SATHI NAIR  
VICE CHAIRMAN

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